

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1656

ANSWERED ON:04.12.2012

BAN ON COW SLAUGHTER

Bhagat Shri Sudarshan;Kashyap Shri Virender;Thakur Shri Anurag Singh

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has imposed complete ban on cow slaughter in the country;
- (b) if so, the details thereof, State-wise;
- (c) the number of cases registered under the Prevention of Cruelty to Cow Progeny Act during the last three years, State-wise; and
- (d) the action taken by the Government thereon?

Answer

THE MINISTER OF STATE FOR AGRICULTURE AND FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT)

(a) & (b): As per Article 246(3) of the Constitution, the preservation of cattle is a matter on which State legislature has exclusive powers to legislate.

The list of States/Union Territories having legislation on banning or restricting slaughter of cow and its progeny is annexed at Annexure-I. The States/Union territories which do not have such law for banning cow slaughter are annexed as Annexure-II.

(c) & (d): There is no act by the name of 'Prevention of Cruelty to Cow Progeny Act' implemented either by this Department or by Ministry of Environment & Forest.